

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the **29<sup>th</sup> Day of August**, 2018)

**Hon'ble Mr. Gokul Chandra Pati, Member (Administrative)**  
**Hon'ble Mr. Rakesh Sagar Jain, Member (Judicial)**

**Original Application No.330/1023/2014**  
(U/S 19, Administrative Tribunal Act, 1985)

D.D. Azad

..... **Applicant**

**By Advocate:** **None**

Versus

1. Union of India & ors. .... **Respondents**

**By Advocate:** **Shri P. Mathur for UPSC**

**O R D E R**

**Delivered by Hon'ble Mr. Gokul Chandra Pati, Member (A)**

List revised. None present for the applicant Shri P. Mathur, Advocate is present for the UPSC. None present for the other respondents.

2. Counsel for the UPSC (respondent No.5) submitted that UPSC has already finalized the impugned selection in June, 2014 and the applicant has not qualified the Interview after qualifying the written examination. Since, none present for the applicant on the revised call, It appears that applicant is not interested to pursue the case. Accordingly, the Original Application is dismissed in default and for non prosecution.

**(Rakesh Sagar Jain)**  
Member (J)

**(Gokul Chandra Pati)**  
Member (A)

Sushil